

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:4309
ANSWERED ON:22.12.2005
CERTIFICATION OF FILMS
Karunakaran Shri P.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the guidelines for certification of films in India;
- (b) whether any instances of violation in censorship has come to the notice of the Government during the current year;
- (c) if so, the details thereof; and
- (d) the action taken in this regard?

Answer

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P.R. DASMUNSI)

(a) The Central Board of Film Certification (CBFC) certifies film for public exhibition in accordance with the provisions of Section 5B(1) of the Cinematograph Act 1952 and the guidelines issued thereunder.

(b) and (c) CBFC has informed that there were certain instances of violations of censorship that have come to the notice of the CBFC during the current year. The total number of violations detected region-wise are annexed.

(d) The enforcement of the penal provisions of the Cinematograph Act lies with the State Governments/Union Territories. However to strengthen the hands of the State governments in detecting violations of the Cinematograph Act and the rules made thereunder, the Central Government has evolved a Scheme for appointment of private detective agencies for all the nine regions of CBFC. These agencies assist in checking violations by conducting raids in cinema theatres and filing FIR's with Police authorities .

ANNEXURE REFERRED TO IN REPLY TO PART(b) AND (c) OF LOK SABHA UNSTARRED QUESTION NO.4309 TO BE ANSWERED ON 22.12.2005

Region Number of violations detected

Mumbai	5
Chennai	45
Kolkata	20
Hyderabad	6
Bangalore	100
Thiruvananthapuram	104
Delhi	22

Total 302